

Since there is a shortfall between the assessment of our needs and what we have at present, will the hon. Minister of Food and Agriculture go abroad again to make good that shortfall?

Shri C. Subramaniam: There is no proposal for me to go abroad.

Shri Shinkre: In view of the fact that this year Government have successfully created famine conditions and stravation conditions in serval parts of the country, thereby causing a lot of deaths, can we assume that next year, the overall requirement of food assistance from abroad shall be comparatively reduced?

Shri C. Subramaniam: As a matter of fact, the target of production that we have fixed for the next year is 95 to 97 million tonnes, and naturally, that will also to a certain extent depend upon the monsoon behaviour.

Air Corporations

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- *1575. **Shri Madhu Limaye:**
Shri Kishen Pattnayak:
Shri Yashraj Singh:
Dr. Ram Manohar Lohia:
Shri Bagri:
Shri S. M. Banerjee:
Shri Firodia:
Shri Sarjoo Pandey:
Shri Linga Reddy:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that when the I.A.C. flights had been suspended last time on account of the Pilots' strike, the General Manager of the I.A.C. had expressed a desire to fly to New York on the inaugural flight;

(b) whether the suggestion was then turned down by Government;

(c) whether during the present cancellation of the Air India flights, the Chairman with the Commercial Director, had been staying abroad

and had not thought it fit to return to India; and

(d) whether in view of the growing irresponsibility in the two Air Corporations in the public sector and the demand recently made by the employees' Associations and Unions, Government intend to order a public enquiry into the matter?

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): (a) to (d). I lay a statement on the Table of the House.

STATEMENT

(a) No, Sir.

(b) Does not arise.

(c) The Commercial Director left Bombay on 10th March, 1966 and returned on the morning of 20th March, 1966. He visited London and Geneva on important official work.

The Chairman, Air India left Bombay on the 12th March, 1966 and returned on the 25th March, 1966. The Chairman had a meeting with the representatives of India Flight Navigators Guild in regard to their grievances arising out of the National Industrial Award before he left on tour. There was no indication of a strike notice by the Guild or of an imminent strike by the Navigators when he left abroad, on the 12th March, 1966 on important official work. From the time the strike commenced, the Chairman was fully in the picture regarding all matters pertaining to the strike as the General Manager was in constant touch with him.

(d) No, Sir. In view of the fact that the Parliamentary Committee on Public Undertakings has only recently submitted a report on the working of the two Air Corporations after a thorough examination, an enquiry at this stage is not considered necessary. The report of the Parliamentary Committee is receiving the attention of the Government.

श्री कृष्ण पटनायक : एक प्वाइंट
 बाफ चाईर है। मैं यह एतराज करना

चाहता हूँ कि स्टेटमेंट में है कि 12 मार्च तक

"There was no indication of a strike notice by the Guild or of an imminent strike".

मंत्री महोदय यह पहले स्टैंड ले चुके हैं और उसके बाद हाउस में यह इत्तिला इनको दी गई थी माननीय मधु लिमये द्वारा, यह स्ट्राइक नोटिस इनको दी गई थी 12 मार्च तक और इसको पढ़ भी दिया गया था खत को तो ...

अध्यक्ष महोदय : तो सप्लीमेंट्री कर ले वह, इसमें प्वाइंट ऑफ़ ऑर्डर क्या है ?

Shri S. M. Banerjee: The statement is actually wrong.

Mr. Speaker: He can ask his supplementary question now.

Shri S. M. Banerjee: Why should he use his supplementary question for this? The hon. Minister should make the correction in his answer.

श्री मधु लिमये : अध्यक्ष महोदय, इस प्रश्न में पूछा गया था कि क्या खुली सार्वजनिक जांच एयर इंडिया इन्टरनेशनल के मामले में की जायेगी ? उसके जवाब में उन्होंने कहा है कि :

"No, Sir. In view of the fact that the Parliamentary Committee on Public Undertakings has only recently submitted a report on the working of the two Air Corporations after a thorough examination, an inquiry at this stage is not considered necessary."

अब मैं जानना चाहता हूँ कि क्या मन्त्री महोदय को संसद सदस्यों से कोई निवेदन प्राप्त हुआ है जिसमें एयर इंडिया इन्टरनेशनल के जनरल मैनेजर, शान्ताकुज के स्टेशन मैनेजर, मद्रास के मैनेजर और कर्मागल डाइरेक्टर आदि अधिकारियों के खिलाफ सबूत के साथ आरोप पत्र दिया गया है ? निम्न आरोप है, मैं तफसील में नहीं जाता :

"(a) Indian Aircraft Rules which prohibit carriage of arms and ammunition on passenger flights have been violated;

(b) Sea Customs Act has been violated;

(c) Foreign Exchange Regulations Act No. 2 has been violated; and

(d) All corporation rules prohibiting use of corporation procedures for private ends also have been thrown overboard".

क्या यह जानकारी पब्लिक ग्रंडरटेकिंग्स कमेटी के सामने रखी गई थी और उसके पश्चात् उन्होंने निर्णय किया कि कोई जांच की आवश्यकता नहीं है ?

Shri C. M. Poonacha: All matters relating to the working of Air India have been gone into in great deal by the Committee on Public Undertakings. Their report has been received and it is being studied. There are various other minor matters. The minor matters are under examination by the respective authorities, namely, the Reserve Bank of India and the authorities connected therewith

Shri Hari Vishnu Kamath: Are they minor?

Shri C. M. Poonacha: Minor in the sense that these do not at the moment require investigation by a Commission as suggested by the hon. Member.

श्री मधु लिमये : अध्यक्ष महोदय, प्वाइंट ऑफ़ ऑर्डर है । अभी मैंने एक स्पेसिफिक सवाल, निश्चित सवाल पूछा कि 11 मफे का जो निवेदन आप के मंत्रालय को भेजा गया था क्या वह पब्लिक ग्रंडर-टेकिंग्स कमेटी के सामने रखा गया था और उसके पश्चात् कमेटी ने कहा है कि जांच समिति की कोई आवश्यकता नहीं है । आप समय क्यों मदन का बिगाड़ते हैं ?

अध्यक्ष महोदय : आर्डर, आडर ।

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjva Reddy): The hon. Member brought to our notice certain things.

Mr. Speaker: Whether that memorandum has come?

श्री मधु लिमये : ठीक है, यही चाहता था ।

Shri Sanjiva Reddy: It is much later; the information that was given is much later.

Shrimati Renu Chakravartty: The question was: was the particular memorandum received by AII before the Public Undertakings Committee went into their examination of the subject or was it that the letter written by Shri Limaye was afterwards?

Shri Sanjiva Reddy: I have been saying that the letter came much later.

Mr. Speaker: Shrimati Renu Chakravartty perhaps states that there are two things: one is the letter and the second, the memorandum.

श्री मधु लिमये : एक ही चीज है ।

अध्यक्ष महोदय : श्रीमती रेणु चक्रवर्ती की गलती है ।

Shri Sanjiva Reddy: A letter was also sent by the hon. Member enclosing the memoranda and all that. That came later, after the Public Undertakings Committee had given their report.

श्री मधु लिमये : इसीलिए तो सवाल पूछा था । यह उत्तर कैसे ठीक है आप बतलाइये ? उन्होंने जो कहा है कि पब्लिक ग्रैंडरटेकिंग्स कमेटी ने विचार ही नहीं किया है तो फिर पब्लिक ग्रैंडरटेकिंग्स का हवाला क्यों देते हैं ? उन को कहना चाहिए कि अभी नहीं भेजा गया है । मैं पब्लिक ग्रैंडरटेकिंग्स कमेटी के सामने भेजूंगा । उसके बाद निर्णय करूंगा ।

अध्यक्ष महोदय : आप दूसरा सवाल करें ।

श्री मधु लिमये : मेरा दूसरा प्रश्न यह है कि यह जो शान्नाक्रूज के स्टेशन मैनेजर हैं जिनके बारे में वित्त मंत्री ने मुझे खबर भेजी है कि जांच चल रही है उनके बारे में मैं जानना चाहता हूँ कि इनकी जो तनख्वाह है उन को मुभत्तिल करने के बाद, उसका 75 फीसदी उन को सबसिस्टैंस के तौर पर मिल रहा है तो जब छोटे कर्मचारियों को मुभत्तिल किया जाता है तो क्या सरकार यही नीति अपनाती है, या जो जनरल मैनेजर के दोस्त हैं उनके लिये ही यह 75 फीसदी आप सबसिस्टैंस एलाऊंस देते हैं ?

Mr. Speaker: He asks whether 75 per cent of the pay is being paid to the manager while he is under suspension.

Shri Sanjiva Reddy: I do not know. I will find out and place the information on the Table.

श्री मधु लिमये : आपको पत्र लिखा गया है । निवेदन भेजा गया है कि आप तैयारी करके क्यों नहीं आते हैं ? अध्यक्ष महोदय, सिविल एवियेशन मिनिस्ट्री की बजट भागों पर जब चर्चा चल रही थी दुर्भाग्य से मैं मुभत्तिल था वरना मैं मारी बातें खोलता अब सौभाग्य से वह प्रश्न आ गया है तो मंत्री महोदय तैयारी करके क्यों नहीं आते हैं ?

Mr. Speaker: I will ask the Minister to place the information on the Table.

Shri Sanjiva Reddy: Apart from these, he has made so many allegations. We will have to inquire into them and find out if there is any truth in them. Because somebody makes some allegation, I cannot straightway accept . . .

श्री मधु लिमये : फाइनेंस मिनिस्टर ने लिख दिया है कि जांच हो रही है, आप बात क्या कर रहे हैं ?

Shri Sanjiva Reddy: After all, it takes time to inquire. Just because the hon. Member writes, we cannot jump to the conclusion that the allegations are true. I do not think I am prepared to accept that position.

श्री मधु लिमये : फ़ाइनेंस मिनिस्टर ने मुझ को लिखा है ।

श्री किशन पटनायक : मंत्री महोदय का ध्यान इस पर दिलाले हुए कि 12 मार्च तक स्ट्राइक नोटिस नहीं मिला या इंडिकेशन नहीं मिला यह शलत है । मैं पूछना चाहता हूँ कि क्या उनके पास यह शिकायत आई है क जुलाई 1965 में एयर इंडिया इंटरनेशनल के एक आफिशियल को न्यूयार्क जाना था जल्दी से और इसलिए एक टेलीक्स मैसेज फरजी बनाया गया था और उस टेलीक्स मैसेज पर उनको सुविधा मिली थी न्यूयार्क जाने के लिए, अगर यह शिकायत मिली है तो क्या उसको प्राप वैरीफाई कर चुके हैं ?

कोई जवाब नहीं बैठे हुए है ।

श्री मधु लिमये : प्राप इस्तीफा दीजिये अगर प्रापके मंत्रालय

अध्यक्ष महोदय : आर्डर, आर्डर ।

श्री मधु लिमये : बैठे रह रहे हैं जवाब नहीं आता । मैं प्रापका संरक्षण चाहता हूँ ।

अध्यक्ष महोदय : उन्हें उसे समझने में कुछ वक्त लगता है । जब प्राप इस तरह से गवालात करते हैं तो उन्हें जो उसका साइमल-टेनियस ट्रांसलेशन हो रहा होता है उसको समझने के लिये इंतजार करना होता है लेकिन प्राप इस बीच में धबड़ा कर फिर बोल उठते हैं ।

Shri Hem Barua: On a point of order. They were not listening to the simultaneous translation. They did not have those things in their ears.

Shri C. M. Poonacha: I was not able to follow the hon. Member. He may please repeat his question.

Mr. Speaker: The officer wanted to go to New York, and a telex message was fabricated as having been received.

Shri Sanjiva Reddy: No information. I do not know about the fabrication of the telex message. That will have to be looked into. It is an allegation.

श्री किशन पटनायक : यह इत्तिला प्रापके पाम प्रा चुकी है ।

अध्यक्ष महोदय : माननीय सदस्य ने इल्जाम लगाया है कि टेलीक्स मैसेज की फेबरीकेट किया गया था तो मंत्री महोदय उसकी तहकीकात करेंगे और जाहिर है कि उसके लिये वक्त चाहिए ।

श्री हुकम चन्ध कछवाय : क्या उसकी कोई शिकायत आई है ? (व्यवधान)

Mr. Speaker: Not so many. The question is whether any complaint of that sort has been received by the Minister.

Shri Sanjiva Reddy: That is why I said that he has sent a letter and a memorandum and all these things have to be enquired into. I have sent it for enquiry, and if anything is found, we will certainly take action. Nobody is anxious to hide them or protect them if there is anything wrong. But should we not enquire whether it is true or not? Just because a memorandum is sent, we cannot jump to a conclusion.

श्री मधु लिमये : ऐकनौलेजमेंट तक इन लोगों ने नहीं भेजा पत्र का ।

श्री यक्षपाल सिंह : क्या सरकार ने इस बात पर गौर किया है कि जब तक यह जांच सुप्रीम कोर्ट के किसी जज को नहीं सौंपी जायेगी तब तक इस मामले में इंसफ की प्राप्ता नहीं है ?

अध्यक्ष महोदय : श्री म० मो० बनर्जी ।

Floating of Debentures by Land Mortgage Banks

Shri S. M. Banerjee: From the reply of the hon. Minister it appears that they are investigating into the various charges submitted by Shri Madhu Limaye. I want to know whether it has been brought to the notice of the hon. Minister that some of the officers of Air India have booked tickets for nearly 300 to 400 passengers without Form P being obtained from the Reserve Bank, which is a gross violation of certain rules and regulations, and if so, what action has been taken against them.

Shri Sanjiva Reddy: Some irregularities have been brought to our notice, and the Finance Ministry is also aware of that, and some enquiries are being made by the Home Ministry and others also. It is not only the Aviation Ministry which is concerned with it, the Home Ministry is also concerned, and they are making enquiries.

Shri S. M. Banerjee: They are trying to save the officers.

Shrimati Renu Chakravarty: Referring to part (d) of the question, we have received some complaints also with regard to the way the pilots have been behaving with the air hostesses etc. In view of all this, I would like to know whether there is not enough *prima facie* case in the opinion of the Government for the ordering of a public enquiry into all these matters. Why is it that the Government says no all the time?

Shri Sanjiva Reddy: I know that about the pilots and air hostesses a number of complaints have come. When there is dispute, you appoint a committee to enquire and take action against them. But if it is a public enquiry against both the corporations, naturally we will have to be a little more careful and study it. When the necessity comes, I will not shirk the responsibility of appointing a committee.

1577. **Shri P. Venkatasubbaiah:** Will the Minister of Food, Agriculture, Community Development and Co-operation be pleased to state:

(a) whether the Central Land Mortgage Banks have represented to Government regarding the ceilings imposed by the Reserve Bank of India in the matter of floating debentures for issuing long-term credit to the farmers;

(b) if so, the nature of representation;

(c) whether Government are aware that the present allocation of funds to Land Mortgage Banks falls very much short of the requirements of the farmers; and

(d) if so, the other measures Government propose to take to provide adequate financial assistance?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): (a) The Reserve Bank of India has not imposed any ceilings in the matter of floatation of debentures by the Central Land Mortgage Banks. They have, however, limited the extent of their contribution to these debentures during 1966-67.

(b) to (d). The All-India Co-operative Land Mortgage Banks Union has represented to the Government to make larger resources available for supporting the debenture programme of the Land Mortgage Banks. Resources for supporting the debenture programme during 1966-67 to the extent of Rs. 35.65 crores have already been located and programme to that extent has been approved. The possibility of obtaining additional resources to support a larger programme is being explored.

Shri P. Venkatasubbaiah: May I know whether the Reserve Bank has invested its proportionate share of